

कमिशन और दूसरे संगठनों की है। कुछ निर्णय तो इस प्रकार के होते हैं जो कमेटी के सुझावों को व्यावहारिक रूप देने के लिए अधिकारियों को या मंत्रालय को प्राप सौंप देते हैं या जिन लोगों ने गड़बड़ी की है उनके ऊपर कार्यवाही करने के लिए वर्ष के अन्त में भेजते हैं। मैं अपने निजी अनुभव के आधार पर मैं आपसे निवेदन करना चाहता हूँ कि 5, 5 और 6, 6 वर्ष कमेटी को अपने निर्णय लिये हुए हो गये हैं लेकिन कोई उस के ऊपर किसी तरह की कार्यवाही नहीं हो पाती है।

दूसरी सब से बड़ी चीज यह कि जो जिम्मेदार सेक्रेटरी या ज्वाइंट सेक्रेटरी हैं और उनके ऊपर गम्भीर आरोप पब्लिक एकाउंट्स कमेटी ने किये हैं जिसमें कि करोड़ों रुपये का सवाल है, न केवल सेक्रेटरी और ज्वाइंट सेक्रेटरी बल्कि मिनिस्टर भी उनमें शामिल हैं। इस बार जो स्टील की रिपोर्ट आई है

अध्यक्ष महोदय : प्राप रिपोर्टों को डिस्कस करने लग जायेंगे ?

श्री उकाशचौर शास्त्री : मैं डिस्कस नहीं कर रहा मैं तो आपसे यह निवेदन कर रहा था कि परम्परा की दृष्टि से प्राप उसके लिए कोई एक ऐसी परम्परा स्थापित करें कि पब्लिक एकाउंट्स कमेटी जिस प्रकार से निर्णय लेती है वह उस के निर्णय केवल सुझाव बन कर किताबों में न रह जाए बल्कि उनके आधार पर कार्यवाही होनी चाहिए।

अध्यक्ष महोदय : ठीक बात है।
Enough has been said.

Shrimati Benu Chakravarty: We do not want to say anything personal. The present incumbent has done good work. All the other previous chairmen have done good work. But it is not a personal matter.

Mr. Speaker: I have followed that. I have heard all the hon. Members on this side as well as on that side. I mean the Congress side also, in my front. Therefore, certainly I shall keep that in mind. At this moment, I can only say that; nothing further at this moment.

Now, the statement by the Finance Minister.

12.44 hrs.

STATEMENT RE : RELEASE OF FOREIGN EXCHANGE TO BUSINESSMEN FOR TRAVEL ABROAD LAID ON THE TABLE

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): With your permission, I wish to make a statement on behalf of the Finance Minister.

Mr. Speaker: The statement might be laid on the Table of the House.

Shri S. M. Banerjee (Kanpur): Let it be read out.

Mr. Speaker: Already 45 minutes is over; it is long; so it may be laid. If it is necessary certainly I will allow one or two questions. It may be laid on the Table of the House.

[The statement was laid on the Table—Placed in Library. See No. LT-6287/88].

Shri Hari Vishnu Kamath (Hoshangabad): Does it contain information with regard to what you on that day—I do not say, complained, but said about your own case?

Mr. Speaker: I have to correct that. It was brought to my notice that besides the amount that I was entitled to as a Member of Parliament, I had asked something for my medical check-up and some little amount, it was £ 10 or 12, was given to me. Then, I did not press for more; I remained silent and therefore, it was understood that probably I was satisfied and therefore no further action was taken.

Dr. L. M. Singhvi (Jodhpur): Strange are the ways of Government.

Mr. Speaker: I do not have any grievance on that account. I have told the facts now. The Finance Minister conveyed to me that because I kept silent, therefore, it was interpreted that I did not want more.

Shri Hari Vishnu Kamath: That means that the Government wants you to go down on your knees and beg of them.

Mr. Speaker: I have no grievance. It is finished.

Shri S. M. Banerjee: I only want to know whether in this statement the name of that person who took £ 10,000 is there. I may be wrong.

Mr. Speaker: I have seen that; all details are there; the full list is being put in the library; you may examine it.

Shri B. R. Bhagat: About that particular matter, I can say that we have enquired into that; there is no one....

Shri S. M. Banerjee: Aminchand Pyarelal.

Shri B. R. Bhagat: He has not been given; how much he has been given is there in the statement.

12.46 hrs.

CORRECTION OF ANSWER TO A SUPPLEMENTARY TO S. Q. NO. 1334 RE. TRANSLATION OF INDIAN ACTS

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): While replying to supplementaries on starred question No. 1334 on the floor of this House on the 26th April, 1966 I had stated *inter alia* that till the other day we had part-time members. We have done away with that. The correct position is that the offices

of part-time members would continue on the Commission but in a modified form with officials or non-officials nominated by each State Government at their discretion. The mistake occurred inadvertently.

12.50 hrs.

RE. HEALTH OF MEMBER

(SHRI SARJOO PANDEY)

Mr. Speaker: I had asked Shri Shukla to make a statement about the health of Shri Sarjoo Pandey.

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): We have been concerned with the state of health of Shri Sarjoo Pandey and this morning we have seen Press reports that yesterday he broke his fast on persuasion by some SSP leaders. There is nothing further that is to be added to it.

Shri S. M. Banerjee (Kanpur): The hon. Minister or anybody else for that matter has been keenly waiting for his fast to be broken. But my concern is only this. The hon. Member went on hunger strike on the 1st of May, and if I am correct, we did table a Calling Attention Notice also. We wanted to refer to this matter when the second reading of the Finance Bill was under discussion, and we purposely mentioned it then. In such cases, at least in future, early action should be taken to let us know the full facts. At least within these 10 days, the hon. Minister could have taken the trouble of ringing up Lucknow and made an effort to see how he is. We have also read in the newspapers that he has broken his fast.

Shri Vidya Charan Shukla: We know about the state of his health. He has been on hunger-strike at Lucknow since the first of May. There has been an increase of nausea, and he was very weak. And now he has broken his fast and so he should be improving now.